THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No.	HCM.	111/64	2019-	Judl/	10

Dated, Shillong the 15th July 2019

It is hereby notified to all concerned that item no. 7 i.e. WP (C) No. 209 of 2019 titled "Lalbahadur Islam -vs- State of Meghalaya & 2 Ors." appearing in the Advance Cause List for 16.07.2019 of the SINGLE BENCH in COURT No. 2, being a disposed of matter, stands deleted.

By order,

JOINT REGISTRAR (JUDL.)

Memo No. HCM. III/64/2019-Judl/ 898 A

Dated, Shillong the 15th July 2019

Copy for information to: -

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The concerned Advocates for information. Y.S. A.P. Khansalnoh, advocate.
- 4. Court Master for information and necessary action.
- 5 The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 6. Notice Board.
- 7. Office File.